

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.157/2020

This the 13th day of August, 2020

**Coram : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

Shri Gulabsingh S. Baria
S/o. Sardarsing Baria
Aged 76 years
Retired as Box-Boy at GDA Station
Resident – VIII : Navi Signal, Po. :Makhalia, Tal. Lunawada, District : Panchmahal. **Applicant**
(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India,
Notice to be served through
The General Manager
Western Railway, Churchgate,
Mumbai 400 020.
2. The Divisional Railway Manager (E)
Western Railway, Pratapnagar,
Baroda – 390 004.
3. Financial Advisor and Chief Account Officer
Western Railway, Pratapnagar,
Vadodara- 390 004. **Respondents**
(By Advocate : Shri M.J.Patel)

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Aggrieved by the revised Pension Payment Order dated 22.11.2017 (Annexure A-1) issued by the respondents, the applicant has preferred the present OA.

2. During arguments, counsel for the respondents, Shri M.J.Patel submits that the applicant had filed his representation in the month of

November, 2019 against the revised Pension Payment Order dated 22.11.2017 and the said representation is still pending for consideration before the competent authority and without having any decision thereon, the applicant has filed the present OA. He fairly submits that said pending representation will be considered and decided expeditiously by the respondents.

3. On the other hand, counsel for the applicant, Ms.S.S.Chaturvedi submits that the applicant will be satisfied, if a appropriate direction will be issued for early consideration of his pending representation.

4. In view of the aforesaid submissions, we dispose of the OA with a direction to the respondents to consider and decide the pending representation preferred by the applicant in accordance with the extant rules within a period of two months from the date of receipt of a copy of this order. It is further directed to the respondents to intimate the decision so taken on his representation to the applicant within fifteen days thereafter.

5. The OA stands disposed of accordingly. No order as to costs.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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